NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 06.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali

2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 144/16	TP 68/17	For filing objections & settlement	433(e)	Cords Cable Industries Ltd., Vs DF Power Systems Pvt. Ltd.,

SL. NAME (IN CAPITAL)

NO. & PHONE NUMBER

REPRESENTATION TO WHOM

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Counsel for Petitioner is present. Counsel for Respondent is also present. Joint Memo is filed stating that, matter is compromised and requested the Tribunal to dismiss the petition in view of the settlement. Memo is filed at the admission stage. This is a transferred matter from Hon'ble High Court of Karnataka. Counsel/signed the joint memo. As per joint memo a sum of Rs 28,99,303/- has paid to the Petitioner Creditor under 3 D.Ds. The details are given as below:

- 1) D.D. No. 000232 dt. 31/10/2017 Rs 9,99,000/-
- 2) D.D. No. 000233 dt. 31/10/2017 Rs 9,99,000/-
- 3) D.D. No. 000234 dt. 31/10/2017 Rs 9,01,303/-

Petitioner Counsel was authorized to receive the DDS offering as ped joint compromise memo. He has received the DDs.

In view of settlement, Joint Memo is recorded, the petition is dismissed as settled outside Tribunal.

Member (T)

Member (J)